

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00158/2019

Dated Wednesday the 13th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

Amaravathi
No. 1, V.O.C. Street
Oragadam, Ambattur
Chennai 600 053.

... Applicant

By Advocate M/s R. Venkatesh

Vs

1. Union of India rep. by
FA & CAO/WST/PER (Pension)
Loco Works, Perambur (SRLW)
Chennai 600 023.

2. The Personnel Officer
Loco Works, Southern Railway
Chennai 600 023. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To direct the respondents to disburse the monthly family pension, and pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant has made a representation dt. 02.01.2019 regarding his grievance which is still pending for consideration. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A11 representation dt. 02.01.2019 in accordance with law and pass a reasoned and speaking order thereon within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

13.02.2019

SKSI